

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT NO. II
KOLKATA**

C.P.(CAA)/23/KB/2022 connected with C.A.(CAA)/812/KB/2020

An application under Sections 230-232 of the Companies Act, 2013.

IN THE MATTER OF:

- 1. MOONVIEW SALES PRIVATE LIMITED (Transferor Company 1)**
- 2. RUDRAMALA IMPEX PRIVATE LIMITED (Transferor Company 2)**
- 3. INTENT VINCOM PRIVATE LIMITED (Transferor Company 3)**
- 4. GIRIDHARI SALES PRIVATE LIMITED (Transferee Company)
... Petitioner Companies.**

CORAM:

SMT. BIDISHA BANERJEE, HON'BLE MEMBER (JUDICIAL).

SHRI. D. ARVIND, HON'BLE MEMBER (TECHNICAL).

CLARIFICATION

- 1.** This matter has been reserved for order on 08.03.2024.
- 2.** While perusing the instant company petition, it has come to fore that rejoinder to the observation dated 05.05.2022 made by the Regional Director (RD), MCA, Kolkata has not been filed by the Petitioners, however the direction to file the rejoinder has not been given on 21.02.2023.
- 3.** Further we have noted that the RD has last appeared on 13.12.2022, long before the matter was reserved for final order.
- 4.** Hence, we deem it appropriate to direct that the petitioners shall file a rejoinder by way of an Affidavit to the RD's observation dated 05.05.2022 and within two weeks strictly with the Registry of this Adjudicating Authority and serve a copy of the rejoinder upon the office of the RD.
- 5.** Further, upon receiving of the rejoinder, the RD if required may make its observation.
- 6.** Post the matter on 24/ 05/ 2024.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Signed on 26th Day of April, 2024.

Tiwari, V. [LRA]/Bose, R.K [LRA]